

SPP INSOLVENCY PROFESSIONALS LLP

(a registered Insolvency Professional Entity & Insolvency Professionals)

IPE Reg No.: IBBI/IPE/0143 | IP Reg No. : IBBI/IPE-0143/IPA-1/2022-23/50033

FORM B

PUBLIC ANNOUNCEMENT

(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF
SAHELI EXPORTS PRIVATE LIMITED

Sl. No.	PARTICULARS	DETAILS
1.	Name of corporate debtor	Saheli Exports Private Limited
2.	Date of incorporation of corporate debtor	01 st July, 2004
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Chennai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U40102TN2004PTC053614
5.	Address of the registered office and principal office (if any) of corporate debtor	Old No 10 New No 25 Sir Madhavan Nair Road, Mahalingapuram, Chennai-600034
6.	Date of closure of Insolvency Resolution Process	23 rd July 2023 [Liquidation ordered by NCLT on 24 th July, 2023]
7.	Liquidation commencement date of corporate debtor	24 th July, 2023 [Order received on 25 th July, 2023]
8.	Name and registration number of the insolvency professional acting as liquidator	M/s. SPP Insolvency Professionals LLP Reg.no.IBBI/IPE-0143/IPA-1/2022-23/50033 No.27/9 ,Nivedh Vikas,Pankaja Mill Road, Puliyakulam, Coimbatore- 641045 Ph.no: +91-94888-10404/73730-52341 Mail to: ipeadmin@sppgroups.com
9.	Address and e-mail of the liquidator, as registered with the Board	
10.	Address and e-mail to be used for correspondence with the liquidator	
11.	Last date for submission of claims	24 th August, 2023

📍 27/9, Nivedh Vikas Apartment, Pankaja Mill Road, Puliyakulam, Coimbatore- 641045.

☎ 94888 10404 📞 0422-2319882 / 4366882 ✉ ipeadmin@sppgroups.com

SPP INSOLVENCY PROFESSIONALS LLP

(a registered Insolvency Professional Entity & Insolvency Professionals)

IPE Reg No.: IBBI/IPE/0143 | IP Reg No. : IBBI/IPE-0143/IPA-1/2022-23/50033

Notice is hereby given that the National Company Law Tribunal, Chennai Bench has ordered the commencement of liquidation of the **Saheli Exports Private Limited on 24th July, 2023**

Note:

Applicable forms can be downloaded from the following portal: www.ibbi.gov.in → Quick Links → Downloads → Forms under IBBI (Liquidation Process) Regulations, 2017.

The stakeholders of **Saheli Exports Private Limited** are hereby called upon to submit their claims with proof on or before **24th August, 2023** to the liquidator at the address mentioned against item No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.

[In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38.]

Published in "The New Indian Express" and "Dinamani"- Chennai and Nagapattinam (covering Mayiladuthurai) Edition on 27/07/2023.

[Handwritten Signature]
For SPP Insolvency Professionals LLP
Designated Partner

Date : 26.07.2023
Place : Coimbatore

CA Mahalingam Suresh Kumar
Designated Partner and Authorized Signatory
M/s. SPP Insolvency Professionals LLP [IPE] acting as
Liquidator of M/s. Saheli Exports Private Limited
AFA No. AA1/50033/01/140224/10019 valid upto 14.02.2024

📍 27/9, Nivedh Vikas Apartment, Pankaja Mill Road, Puliyakulam, Coimbatore- 641045.

☎ 94888 10404 📞 0422-2319882 / 4366882 ✉ ipeadmin@sppgroups.com

‘Voyeurism’: FIR against three girls from Udupi

EXPRESS NEWS SERVICE @ Udupi

MALPE police registered an FIR on Tuesday night against three girls studying at a paramedical college in Udupi in connection with the alleged voyeurism.

Police sources said that director of Netra Jyothi Institute of Allied Health Sciences Rashmi Krishna Prasad had acknowledged that the incident had taken place. She had acknowledged this while addressing reporters and gave reasonable confirmation that the girls

committed a cognizable offence.

Malpe police faced widespread criticism for the manner in which they handled the case. They were forced to take up a suo motu case. The episode snowballed into a major issue after right wing activist Rashmi Samant tweeted about the alleged police inaction on Tuesday.

Malpe PSI Sushma Bhandary filed the FIR against Shabhanaz, Alfiya and Aleema, stu-

dents of Optometry Diploma at Netra Jyothi Institute of Allied Health Sciences, Kadekar, Udupi.

The police also booked the institute under various Sections of IPC and IT Act. Bhandary said she visited the institute on July 20 after learning about the protest by students against the three girls, who allegedly shot a video of a second year diploma student in the washroom on July 18.

When the victim confronted

the three girls, they apologised to her and deleted the video. The institute confiscated their mobile phones but no police complaint was filed, Bhandary said.

Meanwhile, the police filed another suo motu case after an edited video, claiming to be the visuals of the victim, was posted by the three students. The link to the video was shared by one Kalu Singh Chauhan on his twitter account. The false information that spread led to unrest, the police said.

Chauhan was booked under

Sections 505 (2) (false and mischievous news) and 153 (A) (promoting enmity between groups on ground of religion, etc.) of IPC.

The three girls were booked under Sections 509 (acts intended to outrage the modesty of a woman), 204 (destruction of evidence), 175 (omission to produce document/electronic record) 34 (common intention) of the IPC and Section 66 (E) (capturing, publishing or transmitting the image of private area of any person) of the IT Act.

EXPRESS READ ‘Photo was taken out of boyish enthusiasm’

CONTINUED FROM PAGE 1: One of them also posted the photograph on social media. Upon noticing the photo, Thondi police registered a case against Rilvan and others. The case is currently pending. Rilvan told the HC that he does not subscribe to the ideology of ISIS and that the photo was taken by a group of youngsters “out of boyish enthusiasm”. Noting that Rilvan had not stated anything against the sovereignty of India and had only been a member of the group that posed for a photograph, the judge issued the above directions.

In 2022, 127 students failed to take up seats

CONTINUED FROM PAGE 1

SUCH candidates will be debarred from participating in the NEET-PG exam and counselling and must forfeit ₹50,000 if they fail to report to the allotted college. An undertaking is also taken from candidates who wish to take part in the special stray vacancy round with the above mentioned conditions.

Even after participating in the special stray round of counselling in 2022, a total of 127 candidates failed to report at the allotted colleges, the notification from the MCC said. So, the MCC has sought details of these 127 candidates from the National Board of Examination (NBE) which conducts the NEET exam to see if any of them participated in NEET PG 2023-2024.

It was found that 47 such candidates wrote PG NEET. Hence, the 47 candidates were termed ineligible to participate in NEET-PG counselling for 2023-2024, according to the notification.

Selection committee officials last year said the state surrendered around 1,100 PG medical seats to the Centre. The state may release the NEET PG rank list this week and counselling may start before July 31.

Services were restored after 100-min delay

CONTINUED FROM PAGE 1

THOUGH the overhead line was restored in some time, services could not be resumed due to fluctuations in power supply. The services were restored around 8.10 pm after a delay of nearly 100 minutes.

Around 8.30 am, when a Chennai-bound express arrived on the fast line, the train was stopped to accommodate the stranded passengers. Suburban travellers boarded both non-AC and AC reserved coaches to reach their destinations.

S Rajarajan, a commuter, said, “This is not the first such incident. Suburban trains have been irregular for the past few months. Only after we threatened to block the tracks, the RPF allowed us to board the express train to Chennai. The Gummidipundi suburban has always been neglected”

1.7k plastic waste processors registered

CONTINUED FROM PAGE 1

“ALL those who received EPR authorisation will be filing their compliance report before October 31 this year,” Satyendra Kumar said.

The Union environment ministry had notified the EPR guidelines for plastic packaging through the Plastic Waste Management (Amendment) Rules, 2022, on February 16, 2022. The guidelines stipulate mandatory targets on EPR, recycling of plastic packaging waste, reuse of rigid plastic packaging and use of recycled plastic content. The guidelines

provide for moving towards sustainable plastic packaging and reducing the plastic footprint.

The implementation of a national ban on single-use plastic items coupled with extended producer responsibility on plastic packaging is expected to reduce pollution caused by littered and unmanaged plastic waste.

All those who received EPR authorisation will be filing their compliance report before October 31 this year
Satyendra Kumar

Junior minister Ashwini Kumar Choubey, in a written reply to a question in the Lok Sabha in last March said a total of 6,186 PIBOs have been registered on the centralised online EPR portal on plastic packaging. The registered PIBOs cumulatively have around 2.32 million tons of plastic packaging covered under EPR for 2022-23, which includes material used for packing food. Further, 1,715 plastic waste processors have been registered on the EPR portal with cumulative plastic waste processing capacity of 17 million tonnes per annum.

A cabinet meeting chaired by Chief Minister Pinarayi Vijayan here approved the liquor policy for the years 2023-24 on Wednesday, a CMO statement said.

Addressing a press conference here later, Excise Minister M B Rajesh said the new policy mainly covers three aspects, in-



AGAINST ALL ODDS

School children braving the elements to make the commute to school in Visakhapatnam on Wednesday | 6 SATYANARAYANA

New liquor policy in KL to promote toddy production

THIRUVANANTHAPURAM: The Kerala government gave its nod on Wednesday to a new liquor policy promoting the production and sale of traditional toddy across the state and proposing to manufacture the maximum quantity of foreign liquor and beer within the state.

cluding the toddy sector, foreign liquor, and the government's anti-liquor and drug campaign. Potential areas would be identified in each area of the state, and toddy production would be promoted there, he said.

“Toddly production will be promoted in all parts of Kerala

on a plantation basis... Toddy produced in the state will be branded as Kerala Toddy,” Rajesh said.

Instead of throwing away excess toddy after the respective days' sale, all-women network Kudumbashree would be entrusted with making value-added products like vinegar from

it, he said. A track-and-trace system would also be implemented to accurately monitor the transportation of toddy in the state, he explained.

Under the policy, the fees for issuing bar licences would be increased to Rs 35,00,000 from the present Rs 30,00,000, Rajesh said.

PTI

GOVERNMENT OF TAMIL NADU
Highways Department,
Chennai Construction and Maintenance Circle

TENDER NOTICE
Tender Notice No.17 / 2023-24 / HDO / Dated: 21.07.2023

For and on behalf of the Governor of Tamil Nadu, **Percentage tender through online only** will be received upto **18.08.2023 - 12.30 P.M.** by the Superintending Engineer (H), C&M, Chennai Circle for work under CRIDP 2023-24 (4 Works) pertaining to Chengalpattu and Kancheepuram (H) C&M Divisions.

Details of works, approximate value of works, EMD, availability of tender documents and all other details will be available from **02.08.2023** onwards in the Government website <https://tntenders.gov.in>. If any Changes / Corrections in the tender, it will be published in the above Government website only.

DIPR/4010/Tender/2023
“செய்தனை வடத்து கத்திரிம் அமைத்தேன், எதுகளை புரித்து எரித்திரம் படைப்பேன்”
Superintending Engineer (H), C&M, Chennai Circle.

QuoteExpress

IT ALWAYS SEEMS IMPOSSIBLE UNTIL IT'S DONE

NELSON MANDELA

GOVERNMENT OF TAMIL NADU
AGRICULTURAL ENGINEERING DEPARTMENT

e-TENDER NOTICE No: 02/SCB(B)/2023-24, Dated: 25.07.2023

For and on behalf of the Governor of Tamil Nadu, the Chief Engineer (Agr. Engg.), Nandanam, Chennai – 600 035 invites tender for the following works:

Sl.No.	Tender ID	Name of the work	Approximate Tender Value including GST
1	SCB1-5-2023-24	Construction of Office building for Government Tractor Workshop at Trichy, Trichy district under NADP 2023-24	Rs.102.50 Lakh

The tender documents, fee details, pre qualification details, Bill of Quantity (BOQ) can be downloaded free of cost from www.tntenders.gov.in. The tender should be submitted online through www.tntenders.gov.in as per the schedule below:

e-Tender Publishing Date and Time	27.07.2023, 10.00 AM
Tender document download - Start Date and Time	27.07.2023, 03.00 AM
Bid submission - Start Date and Time	27.07.2023, 03.00 PM
Bid submission - Closing Date and Time	10.08.2023, 03.00 PM
Bid opening Date and Time	11.08.2023, 03.00 PM

The e-Tenders will be opened online through www.tntenders.gov.in on the date and time mentioned above at the office of the Chief Engineer (AE), Agricultural Engineering Department, Nandanam, Chennai.

DIPR/4057/TENDER/2023
“செய்தனை வடத்து கத்திரிம் அமைத்தேன், எதுகளை புரித்து எரித்திரம் படைப்பேன்”
Chief Engineer (AE)

GOVERNMENT OF TAMIL NADU
HIGHWAYS, (Construction & Maintenance) Circle, Salem.

TENDER NOTICE
TENDER NOTICE NO. 7 / 2023-24 / HDO, Dated : 19.07.2023

For and on behalf of the Governor of Tamil Nadu, **Percentage tender through online only** will be received upto **16.08.2023 - 15.00 hours** by the Superintending Engineer (H), C&M, Salem Circle for **Fourteen CRIDP 2023-24 Works**, pertaining to Dharmapuri and Krishnagiri (H) C&M Divisions.

Details of works, approximate value of works, EMD, availability of tender documents, receiving date and all other details are available in the Government website <https://tntenders.gov.in> from **31.07.2023** onwards. If any Changes / Corrections in the tender, it will be published in the above Government website only.

DIPR/4015/Tender/2023
“செய்தனை வடத்து கத்திரிம் அமைத்தேன், எதுகளை புரித்து எரித்திரம் படைப்பேன்”
Superintending Engineer (H), C&M, Salem Circle.

GOVERNMENT OF TAMIL NADU
RURAL DEVELOPMENT & PANCHAYAT RAJ DEPARTMENT

Notification VI
Roc.No.1856/2022/A1 Date : 26.07.2023

Invitation of Application for the Post of Water Engineering & Gender and Livelihood

In accordance with the norms, procedures laid down by Government Order No:108 RD&PR (PR-II) Department, dated 27.09.2022, Application for appointment to the post of **Water Engineering & Gender and Livelihood** is hereby invited. Application format can be downloaded from website www.crdpr.tn.gov.in. The application in prescribed format should be submitted on or before **10.08.2023** with all enclosures and DD for Rs.1,000/- drawn in favour of The Director, SIRD, and payable at Maraimalaiagar.

DIPR/806/Display/2023
PS/CRD (Training) RD&PR
“செய்தனை வடத்து கத்திரிம் அமைத்தேன், எதுகளை புரித்து எரித்திரம் படைப்பேன்”

KERALA WATER AUTHORITY e-TENDER NOTICE
Tender No: 1) Re-E-Tender No:106/2023-24/SE/PHC/CHN, 2) Re-E-Tender No:108/2023-24/SE/PHC/CHN

AMRUT-1) Eloor Municipality-Construction of 15LL OHSR at Manjummal-Laying 300mm DI(K9)pipes and Allied works. 2)Construction of 20LL OHSR Tank near CUSAT Pump house Kalamassery Municipality-General Civil Work. EMD: Rs. 1) 2,00,000/-, 2) 5,00,000/-; Tender fee: Rs. 1) 13010, 2) 19518; Last date for submitting Tender: 10-08-2023, 03:00pm. Phone : 0484-2360645
Website : www.kwa.kerala.gov.in, www.etenders.kerala.gov.in
KWA-JB-GL-6-855-2023-24
Superintending Engineer, PH Circle, Kochi.

TIDEL TIDEL PARK LTD.
(An ISO 9001/14001 Company)
No.4, Rajiv Gandhi Salai, Taramani, Chennai – 600 115. Phone : 044 2254 0500 / 501
md@tidelpark.com, tenders@tidelpark.com / www.tidelpark.com

Tender No: TIDEL/2023-2024/03

TIDEL Park Limited invites E-Tender for Standard Fire & Special Perils, Life (Third Party) Liability and Public Liability Insurance for **IT Park at Chennai and 10MW Solar Plant & Accessories at Mariyur Village and 1.25MW Windmill & Accessories at Tirunelveli, MBD, EEI, SCP All Risk, Plate Glass, LED Signage Insurance Policies**

For more details and participation in the above e-tender, please visit the website <https://www.tntenders.gov.in/>, last date for online submission of duly filled in tender documents is **3.00 p.m. on 17/08/2023**. TIDEL reserves the right to accept/reject any/all tenders without assigning any reason thereof.

DIPR/4056/TENDER/2023
“செய்தனை வடத்து கத்திரிம் அமைத்தேன், எதுகளை புரித்து எரித்திரம் படைப்பேன்”
MANAGING DIRECTOR

E-TENDER NOTICE

Sl No.	Item	Tender ID	Last date for Bid Submission	Bid Opening Date
1	Diammonium Hydrogen Phosphate (DAHP)	2023_RPL_587602_1	03.08.2023	05.08.2023

For more details, visit: www.rpkerala.com/www.etenders.kerala.gov.in

RPL/S/1809/2023-24/ dated 21.07.2023
Ro.1798/D3/2023/1&PRD
Sd/-
Managing Director

KERALA MEDICAL SERVICES CORPORATION LTD
(DEPARTMENT OF HEALTH & FAMILY WELFARE, GOVT. OF KERALA)
Head Office: Thiruvananthapuram-14, (Telephone No. 0471-253753), FAX No. 0471-3045647, E-mail : edrgms@kmscl.kerala.gov.in, website : www.kmscl.kerala.gov.in, CIN No. U24233KL2007SGC021616

No.KMSCL/ED/29/2023 Date: 26.07.2023

E- TENDER NOTICE

Online bids are invited for the procurement of Insecticides for National Vector Borne Disease Control Programme vide e-tender no KMSCL/ED/INS-NVBDCP&PLAN/R/C/2023/012 dated 26.07.2023 for Department of Health & Family Welfare, Govt. of Kerala.

Sl. No.	Name of Item	Last Date & time of Uploading of tender	Date & time of Technical Bid opening
1.	CYPHENOTHIRIN IS: No. 15979:2012 - 5% EC		
2.	TEMEPHOS - 50% EC IS: 8498:1977	16.08.23 5.00 pm.	21.08.2023 11.30 am.
3.	LEMON GRASS OIL (Citronella oil)		

Tender documents can be downloaded from the website www.etenders.kerala.gov.in.
(Sd/-) MANAGING DIRECTOR (Tender Inviting Authority)

NMDC Limited
(A Government of India Enterprise)
“Khanij Bhavan”, 10-3-31/A, Castle Hills, Masab Tank, Hyderabad-500 028
CIN : L13100TG19580I00101674

CONTRACTS DEPARTMENT
Tender Enquiry No: HO/Contracts/Civil/Architectural Consultancy/2023/181 Dated 27.07.2023 NMDC Limited, A “NAVARATNA” Public Sector Company under Ministry of Steel, Govt. of India, invites **online bids** through **MSTC Portal** from experienced domestic bidders for “Engagement for Architectural Advisory/Consultancy Services on Retainership Basis for NMDC Limited”. The detailed NIT and Bid documents can be viewed and/or downloaded from 27.07.2023 to 17.08.2023 from following website links:

1. NMDC website <http://www.nmdc.co.in>,
2. Central Public Procurement portal (CPP PORTAL) <http://www.eprocure.gov.in/publish/app> and
3. MSTC portal - http://www.mstcecommerce.co.in/eproc/home/nmdc/buyer_login.jsp and search the **Tender No. NMDC/HO/37/23-24/ET/352**. For further help refer to ‘vendor guide’ given in MSTC website. **The bidders are requested to submit their bids online through MSTC Portal only.** The details of submission of bid through online are given in NIT. The Bidders on regular basis are required to visit the NMDC's website/CPP Portal/MSTC portal for corrigendum, if any, at a future date. For further clarification, CGM(Contracts), NMDC Limited, Hyderabad can be contacted through Fax No. +91-040-23534746, Tel No. +91-040-23532800, email: contracts@nmdc.co.in.

Executive Director (Works)
हर एक काम देश के नाम

FORM B
PUBLIC ANNOUNCEMENT
(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)
FOR THE ATTENTION OF THE STAKEHOLDERS OF M/S. SAHELI EXPORTS PRIVATE LIMITED

RELEVANT PARTICULARS

1	Name of corporate debtor	M/s. SAHELI EXPORTS PRIVATE LIMITED
2	Date of incorporation of corporate debtor	01st July, 2004
3	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Chennai
4	Corporate Identity Number/Limited Liability Identification Number of corporate debtor	U40102TN2004PTC053614
5	Address of the registered office and principal office (if any) of corporate debtor	Old No 10 New No 25, Sir Madhavan Nair Road, Mahalingapuram, Chennai - 600 034
6	Date of closure of insolvency resolution process	23rd July 2023 [Liquidation ordered by NCLT on 24th July, 2023]
7	Liquidation commencement date of corporate debtor	24th July, 2023 [Order received on 25th July, 2023]
8	Name and registration number of the insolvency professional acting as liquidator	M/s. SPP Insolvency Professionals LLP Reg.no.IBB/IPE-0143/IPA-1/2022-23/50033
9	Address and e-mail of the liquidator, as registered with the Board	No.27/9, Nivedh Vikas,Pankaja Mill Road, Puliyakulam, Coimbatore- 641045 Ph. No : +91-94888-10404, 73730 52341 Mail to: ipeadmin@sppgroups.com
10	Address and e-mail to be used for correspondence with the liquidator	
11	Last date for submission of claims	24th August, 2023

Notice is hereby given that the National Company Law Tribunal, Chennai Bench has ordered the commencement of liquidation of the M/s. **Saheli Exports Private Limited** on **24th July, 2023**

The stake holders of M/s. Saheli Exports Private Limited are hereby called upon to submit their claims with proof on or before **24th August, 2023** to the liquidator at the address mentioned against item No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.

[In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38.]

Note : Applicable forms can be downloaded from the following portal : www.ibbi.gov.in - Quick Links -> Downloads -> Forms under IBBI (Liquidation Process) Regulations, 2017.

CA Mahalingam Suresh Kumar
Designated Partner and Authorized Signatory.
M/s. SPP Insolvency Professionals LLP (IPE) acting as Liquidator of M/s. Saheli Exports Private Limited
AFA No. AA1/50033/01/140224/10019 valid upto 14.02.2024

Place : Coimbatore
Date : 26.07.2023

PIMPRI CHINCHWAD MUNICIPAL CORPORATION, PIMPRI - 411018
ENVIRONMENT DEPARTMENT
Tender No. PCMC/Env/01/03/2023-24

The Environmental Engineering Department of Pimpri Chinchwad Municipal Corporation is inviting percentage rate tender for the following works through e-tendering method. All contractors will be paid separately in GST bill. Hence rates should be given excluding GST.

Sr. No.	Name of the work	Cost put to tender (in Rs/-) (Per year)	EMD (in Rs/-)	Security Deposit (in Rs/-)	Duration of Work year	Bid Document Fee (in Rs/-)
1.	Cleaning of the Pawana river surface by carrying out necessary work within the limit of pimpri Chinchwad Municipal Corporation.	Rs. 2,39,52,600/-	Rs. 3,59,289/-	Rs. 35,92,890/-	03 Years	Rs. 22,523/-
2.	Cleaning of the Indrayani river surface by carrying out necessary work within the limit of pimpri Chinchwad Municipal Corporation.	Rs. 2,35,08,000/-	Rs. 3,52,620/-	Rs. 35,26,200/-	03 Years	Rs. 22,523/-
3.	Cleaning of the Mula river surface by carrying out necessary work within the limit of pimpri Chinchwad Municipal Corporation.	Rs. 1,41,87,600/-	Rs. 2,12,814/-	Rs. 21,28,140/-	03 Years	Rs. 15,075/-

Time Table for the Bid shall be as follows:

1) e-Tender available period in e-Procurement :	27/07/2023 to 23/08/2023
2) Last date and time for submission of Bids- Electronically :	22/08/ 2023 up to 3:00 PM.
3) Pre-bid Meeting date, Time and Venue: 2th Floor PCMC Main Building. :	02/08/2023, at 3:00 PM at Office of Joint City Engineer (ENV) PCMC
4) Date of opening of technical bids (online) :	24/08/2023 at 3:00 PM (if possible)

1. The bidder shall have similar experience, as defined in this Tender, and shall have sound financial and technical strength. The detailed terms of Reference, pre-qualification criteria are provided in the Tender document.

2. The Municipal Commissioner PCMC, Reserve the right to accept or reject any tender partially or completely without any reason thereof. The details of the above works such as Security Deposit, Earnest Money Deposit, terms and conditions of the said tender and Schedule of works are available on web site: <https://www.mahatenders.gov.in>

3. In case of any technical problem related to the tender document, the same can be referred to the NIC email support at eproc@nic.in or on telephone numbers 0120-4200462, 0120-4001002, 0120-4001005, 0120-627787.

Adv. No. 206
Ref. No. Paak /1/kavi/ 236 /2023, Date- 25 /07/2023

Pimpri Chinchwad Municipal Corporation;
Pimpri -411018

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